

High Court of Jammu & Kashmir and Ladakh at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

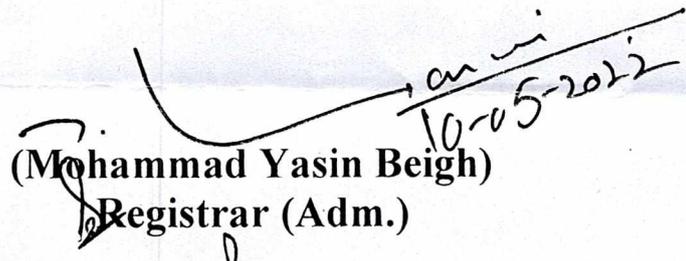
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NOTIFICATION

No: 440 of 2022 RG/LP Dated: 10/05/2022

It is hereby notified that Miss Heemu Jan D/O Manzoor Ahmad Hajam R/O Azadpora, Anchidora, Anantnag, on having been appointed as Process Server by the Principal District & Sessions Judge, Anantnag vide Order No.138/AC dated 13.01.2020, has surrendered her Certificate of Enrollment, as an Advocate vide her application dated 16.03.2022. Therefore, her Certificate of Enrolment bearing No. JK-535/2018 dated 10.10.2018 is kept in abeyance.

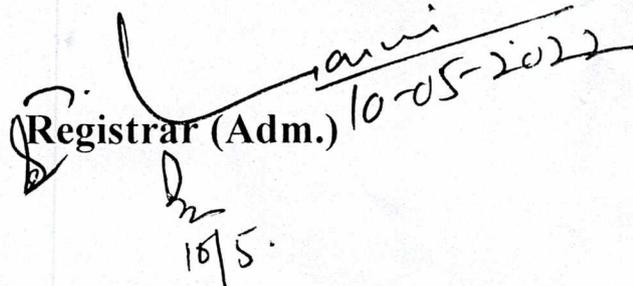
By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14310-18/RG/LP Dated: 10/05/2022
10/5

Copy to the: -

1. Registrar Judicial, High Court Wing Srinagar.
2. Principal District & Sessions Judge Anantnag.
3. Secretary, Bar Council of India, New Delhi
4. President District Bar Association, Anantnag
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also for keeping record of the same.
8. Miss Heemu Jan D/O Manzoor Ahmad Hajam R/O Azadpora Anchidora Anantnag, for information.


(Registrar (Adm.))
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